

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 206/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024, seeking grant of a separate Transmission Licence to Ishanagar Power Transmission Limited for the project to be implemented under the Regulated Tariff Mechanism.

Petitioner : Ishanagar Power Transmission Limited (IPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, IPTL
Shri Abhishek Kumar, Advocate, Avaada Energy
Shri Nived Veerapaneni, Advocate, Avaada Energy
Ms. Shubham Mudgil, Advocate, Avaada Energy
Shri Aditya Pratap Singh, Avaada Energy
Shri Ashish Anand, Avaada Energy

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that CTUIL has already filed its recommendation for the grant of a transmission licence. The learned counsel pointed out that although CTUIL was directed vide the Record of Proceedings dated 27.5.2026 to place on record its response to the Petitioner's communication regarding the estimated cost of the project, the same has not yet been filed. The learned counsel further submitted that Avaada Energy Private Limited, Respondent No. 31, being the ultimate beneficiary of the subject 400 kV bay, has been impleaded as a Respondent, and while it has not objected to the grant of the transmission licence, it has raised concerns about the alignment of the commissioning timeline of the subject bay with the readiness of its generation project. Since the present proceedings are confined to the grant of a transmission licence, any issue relating to the mismatch of timelines may be examined separately. Accordingly, the learned counsel prayed that the transmission licence be granted, leaving the issue of alignment of timelines to be considered independently.

2. The learned counsel for Respondent No. 31, Avaada Energy Private Limited (AEPL), submitted that the Respondent has no objection to the grant of a transmission

licence to the Petitioner and that its submissions are limited to the alignment of the implementation/commissioning schedule of the subject bay with the commissioning of its generating station. The learned counsel, referring to the Minutes of the 41st CMETS-WR Meeting, pointed out that initially, the subject bay was proposed to be shared between AEPL and NTPC REL. However, NTPCL REL, whose start date of connectivity is 31.12.2026, requested a separate bay to which CTUIL indicated that the augmentation can be completed only by March, 2028. The learned counsel submitted that since the subject bay is generator-specific and its beneficial use depends on the readiness of the associated generation as well as interconnection facilities, its implementation ought to be aligned with APEL's actual project readiness and the coordinated Ishanagar connectivity arrangement, rather than being treated as an isolated asset. The learned counsel also placed reliance on the Commission's orders in Petition No. 437/TL/2024 dated 31.1.2025 and Petition No.123/TL/2023 dated 6.4.2024, wherein revised timelines submitted by CTUIL for RTM projects were considered, and the implementation schedule was aligned accordingly while granting the transmission license.

3. After hearing the learned counsels for the parties, the Commission directed the CTUIL to file, on an affidavit, within a week the information sought in compliance with the Record of Proceedings (ROP) dated 22.5.2026.

4. Subject to the above, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)